

ITEM NO.41

COURT NO.6

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.34257-34263/2015
(Arising out of impugned final judgment and order dated 12-01-2015 in RFA No. 8953/2014 12-01-2015 in RFA No. 8954/2014 12-01-2015 in RFA No. 8955/2014 12-01-2015 in RFA No. 8956/2014 12-01-2015 in RFA No. 8957/2014 12-01-2015 in RFA No. 8958/2014 12-01-2015 in RFA No. 8959/2014 passed by the High Court of Punjab & Haryana at Chandigarh)

AMIT KUMAR AND ANR ETC

PETITIONER(S)

VERSUS

STATE OF HARYANA AND ANR ETC
(IA No.8/2015-PERMISSION TO FILE ANNEXURES)

RESPONDENT(S)

WITH

SLP (C) No.778/2016 (IV-B)

SLP (C) No.17469/2016 (IV-B)

(IA No.3/2016-APPLICATION FOR SUBSTITUTION and IA No.4/2016-CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. and IA No.2/2016-PERMISSION TO FILE ANNEXURES and IA No.5/2016-SETTING ASIDE AN ABATEMENT)

Date : 05-04-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Mr.Ankit Swarup, Adv.
Mr.Jawad Tariq, Adv.
Mr.Mukul Kumar, AOR

For Respondent(s)

Mr.Alok Sangwan, AAG
Mr.Sunny Kadiyan, Adv.
Mr.Manu Rajwanshi, Adv.

Mr.Piyush Hans, Adv.
Mr.Deepak Thukral, Adv.
Mr.P.Chaudhary, Adv.
Dr.Monika Gusain, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matters for final hearing on a
Non-miscellaneous day in the month of July, 2019.

(Ashok Raj Singh)
Court Master

(Chander Bala)
Court Master